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- (vi) Enhancement of loan component for grant of Sugar Development Fund assistance for KT Weirs and lift irrigation schemes.
- (vii) Announcement of Statutory Minimum Price (SMP) of sugarcane for 1993-94 season at Rs. 34.50 per quintal,, linked to a basic recovery of 8.5 per cent as against Rs. 31/- per quintal for 1992-93 season. An advance announcement of SMP for 1994-95 season has also been made at Rs. 37|-per quintal, linked to a basic recovery of 8.5 per cent.
- (viii) The incentive scheme for new sugar factories and expansion projects has been suitably revised.
- (ix) State Governments have been requested to consider imposition of restrictions or gur and khandsari units prohibiting their operation before 31-12-1993 so as make available more proportion of cane to the sugar mill sector.

वेश में श्रीमी पर लगाये गए छपस्कर की वस्ती

*334 श्रोमती सुषमा स्वरा**ष :** श्रीराम जेठमलानी:

क्या **काछ म**ंत्री यह बताने की **ह**पा करेंगें कि

- (क) क्यायह सव है कि देश में प्रस्पेक जीती मिल में उत्पादित कीनी पर उपकर सिया जाता है;
- (स) थदि हां, तो स्था मह स्थ है कि उपकार की यह राशि की नी उपक्रेक्सा कीमत तब उपने समय चीनी के उत्पादन-सागद मूल्य जीड़ की जाती है और कीमत बढ़ा कर स्थानिसां की से बग्ल की चाती है; भीर
- (ग) यदि नहीं, तो उनका स्थीप वया है और क्या यह भी सच है कि इस प्रकार असूल की धर्म राजि की चीनी विकों के चासुनिकीक ण, उनके अनुसंबान कार्य और गना विकास हैतु ऋण और अनुदान के रूप में चीनी भिकों की ही दे दिया जाता है :

खाडा मंतारा के गांच्य मंती (की करण नाथ राज): (क) जी. हो। समय-समय पर यथा रंगोधित वीली उपकर अधित्यम, 1982 में शारत में ब्रत्में क्रामी सीमी फैड़ी इ.स. उत्पादित समस्त वीली पर 11,00 रुपये प्रति पिवटम का उपस्कर नागने कीर उसे एकस्थित करने का प्रावधान है।

(ख) औ, हां !

(ग) बीनी उनकर अधिनियम से अर्थान लगाए गए और एकजिन किए गए उपकर की राजि में से केन्द्रीय सरकार इ.रा यथा निश्चित एककण लागत की भ्टाकर निकली राणि और इस अधि-नियम के प्रयोजन हेन् केन्द्रीय सरकार के बास आप्त हुई अन्व राजियां संसद इत्या किए गए यहा बिनि-गोजन के बाद चीनी विकास निधि में जमा करवाई अति हैं।

केन्द्रोय सरकार द्वारा चीनी विकास निधि का निग्नसिखित के लिए प्रयोग किया जा सकता है:--

- (1) किसी कीनी फैनट्टी के कुनस्योपन ग्रौर इस्टिनिकीकरण केलिए ऋण देना;
- (2) उस क्षेत्र में. जहां कोई चीती फैन्ट्री क्षित है, एने का विकास करने के लिए किसी ग्राजना को स्नारम्भ करने के लिए ऋच देना ;
- (३) किसी धनुसंधःन परियोजना, जिसका उद्देश्य चीनी उद्योग का विकास करना हो, के प्रयोजन के लिए धनुदान देना ;
- (4) बीनी का बफर स्टाक बनाने तथा उसका अनुरक्षण करने के प्रयोजन के लिए अर्च की अदावनी कारना ताकि चीनी के मूल्य स्थिर रखे जा सकें ;
- (5) प्रधितियम के प्रयोजन के लिए किसी प्रत्य सब की प्रवायकी करना ।

OPEN LETTER TO PRIME MINISTER ON THE AFFAIRS OF K.V.S.

- *335. SHRI N. GIRI PRASAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :
- (a) whether Government have received recently any Open Letter to the prime

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Minister on the affairs of the Kendriya Vidyalaya Sangathan;

"•(b) if so, the details thereof; and

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(c) what is the reaction of Government thereto?

THE MINISTER OF HUMAN Rb-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) and (c) An open letter dated 5-12-1993 and addressed to Prime Minister was delivered in the Kendriya Vidyalaya Sangathan on 15-12-1993 by Shri H.L. Sonar, General Secretary, All India Kendriya Teachers' Vidyalaya Association (Democratic). There is no such recognised Association in the Kendriya Vidyalaya Sangathan.

against various authorities including the years demanded setting up of high level enquiry of service have been allotted accommodation. into Kendriya Vidyalaya Sangathan affairs. The Government is of the view that no such i In Type C: Government employees j who enquiry is warranted.

ALLOTMENT OF QUARTERS TO GOVERNMENT **TEACHERS**

pleased to state:

- (a) the number of quarters allotted to the Central Government employees during the last three years on seniority basis as against out of turn basis Minister's discretionary quota particularly in respect of those employees who have put in more than 25 years of continuous service (Category-wise);
- (b) whether Government have received applications representations from the tea-'chers of the Union Territory of Delhi for

allotment of quarters by the Directorate of Estates during 1991-92 and 1992-93; and

(c) if so, what action was taken thereon and what is the future policy of Government for allotment of quarters to teachers who have put in more than 25 years of service?

THE MINISTER OF URBAN DEVE-LOPMENT (SMT. SHEILA KAUL): (a) The length of serrice of a Government employee is considered for in-tufn allotments in types A Deenly,

In Type A: Government employees who entered service prior to 10-09-1979 (with 14 vears service) have been allotted accommodation in General PooL

In Type B: Government employees who The open letter contains wild allegations entered service prior to 20-08-1966 (with 27 service) have been allotted Minister and the Prime Minister and is accommodation in General Pool. In case of worded in qite intemperate language. It has Scheduled Tribe pool, officials with 13 years

> entered service prior to 27-10-1966 j (with 31 years service) have been allotted accommodation in General Fool.

| In Type D : G.oveniment employees ; who *336. SHRI RAMDAS AGARWAL: Will entered service prior to 27-10-1966 i (27 years the Minister of URBAN DEVELOPMENT be service) have been allotted ac-| commodation in General Pool. In ease of | Scheduled Tribe, official with nine years of service have been allotted accmmoda-! tion.

> For higher types viz., D. II andabove, the allotments are made on the basis of basic pay drawn on a particular date.

> The details of allotments made during. 1991-93 are given below:

Туре	1991		1992		1993	
	In turn	Out of tura	in turn	Out of turn	In tura	Out of turn
A B C	1173 1364 1240 489	297 825 262 213	827 1008 1235 805	290 1078 471 267	545 866 742 888	203 1002 417 244